GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 2271 TO BE ASWERED ON 23.09.2020

Integrated Regional Offices

2271. SHRI SUSHIL KUMAR SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry has recently set up 19 Integrated Regional Offices (IROs);
- (b) if so, the details thereof; and
- (c) the reasons, objectives/benefits for carrying out such an exercise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) Yes Sir, the Ministry of Environment, Forest and Climate Change has set up 19 Integrated Regional Offices (IROs) vide Notification No 1-5/2013-ROHQ dated 13.08.2020.

SI. No.	Headquarter of IRO	States and UTs under jurisdiction
(i)	Shillong	Manipur, Meghalaya, Mizoram, Tripura
(ii)	Ranchi	Jharkhand, Bihar
(iii)	Bhubaneswar	Odisha
(iv)	Bengaluru	Karnataka, Kerala, Goa, Lakshadweep
(v)	Chennai	Tamil Nadu, Puducherry, A&N Islands
(vi)	Lucknow	Uttar Pradesh
(vii)	Bhopal	Madhya Pradesh
(viii)	Nagpur	Maharashtra
(ix)	Chandigarh	Chandigarh, Haryana, Punjab
(x)	Dehradun	Uttarakhand

(b) The headquarters and jurisdictions of the 19 IROs are as under:

(xi)	Jaipur	Rajasthan, Delhi
(xii)	Gandhi Nagar	Gujarat, Daman & Diu, Dadra & Nagar Haveli
(xiii)	Vijayawada	Andhra Pradesh
(xiv)	Raipur	Chhattisgarh
(xv)	Hyderabad	Telangana
(xvi)	Shimla	Himachal Pradesh
(xvii)	Kolkata	West Bengal, Sikkim
(xviii)	Guwahati	Assam, Nagaland, Arunachal Pradesh
(xix)	Jammu	Ladakh, Jammu & Kashmir

(c) With a view to achieve outcomes related to the mandates of Ministry of Environment, Forest and Climate Change (MoEF&CC) in an improved, timely and effective manner, and for this purpose to further enhance its outreach to stakeholders, undertake coordinated action and optimize the utilization of available resources, the competent authority has approved establishment of 19 Integrated Regional Offices (IROs) of the MoEF&CC. Each of the 19 Integrated Regional Offices (IROs) shall work as an integrated regional unit of the MoEF&CC in achieving the outcomes related to the mandate of this Ministry enumerated in Government of India (Allocation of Business) Rules 1961 as modified from time to time.
